

(2017) 02 KL CK 0075
In the High Court Of Kerala
Case No : 4929 of 2017 (M)

**T.B.KABEER,? S/O.BAVA Vs THE SECRETARY,? REGIONAL TRANSPORT
AUTHORITY**

Date of Decision : 14-02-2017

Acts Referred:

Citation : (2017) 02 KL CK 0075

Hon'ble Judges : P.B.Suresh Kumar

Bench : SINGLE BENCH

Advocate : PRASAD CHANDRAN, C.S.SHEEJA

Final Decision : Disposed

Judgement

1. The petitioner is operating a stage carriage service on temporary permits in terms of Ext.P2 judgment of this Court. It is stated that the vehicle which is being used by the petitioner for operating the service is not road worthy at present and therefore, he sought re-issue of temporary permit in respect of a new vehicle purchased by him in the meanwhile. The grievance of the petitioner is that the Secretary of the Regional Transport Authority is not entertaining the request of the petitioner for re-issue of temporary permit in respect of the new vehicle. Ext.P3 is the request made by the petitioner in this connection.

2. Heard the learned counsel for the petitioner as also the learned Government Pleader.

3. In the light of Ext.P2 judgment, the petitioner is entitled to get a temporary permit until the matter is finally

decided by the State Transport Authority. As such, there is no justification for not considering Ext.P3 application submitted by the petitioner for the said purpose.

4. In the circumstances, the writ petition is disposed of directing the respondent to consider Ext.P3 application and issue the permit sought by the petitioner, if there is no impediment for the same other than the one pointed out by the petitioner. This shall be done within two weeks from the date of receipt of a copy of this judgment.